

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 102

IA- 947,1663, 1681, 3592/2021 (IB)-2721(ND)2019

IN THE MATTER OF:

M/s Straight Edge Contracts Pvt. Ltd.	...	Applicant
Vs.		
M/s Three C Shelters Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC

Order delivered on 17.08.2021

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the RP :Mr. Abhishek Anand, Mr. Pathik Choudhury, Adv.
Mr. Sanjay Bhatt, Ms. Niharika Sharma, Mr. Karan Kohli, Adv.
For the Respondent No. 4: Mr. Shivam Malhotra, Adv.

ORDER

IA No. 3592/ND/2021:

Application filed by the Resolution Professional under Section 66 of the Code. Issue notice to respondents No. 1 to 25.

IA No. 947/ND/2021:

Application filed by the IRP under Section 19 of the Code against Orisis Infrastructure Private Limited. Pleadings are complete.

IA No. 1663/ND/2021:

Application filed under Section 65 of the Insolvency & Bankruptcy Code, 2016 by the Resolution Professional against parent company- Three C Universal Developers Private Limited. Replies on behalf of the respondents No. 1 & 2 are on record. Mr. Malhotra, Learned Counsel is appearing on behalf of the respondent No. 4. None appears on behalf of the other respondents. Mr. Abhishek Anand, Learned Counsel states that respondent No. 4 was served through email as well as by way of publication in the month of May, 2021 but none had appeared on previous occasions. Today, Learned Counsel for the respondent No. 4 is seeking more time to file reply.

As a last chance, he is directed to file reply within three days, subject to cost of Rs. 10,000/- to be paid in the Prime Minister's Relief Fund. Rejoinder, if any, be filed within two days thereafter. All the other respondents except R-1, R-2 & R-4 are proceeded ex parte.

IA No. 1681/ND/2021:

Application filed by set of four Home Buyers against R-1 to R-3. R-1 is the Corporate Debtor, R-3 is RP also representing R-1. None appears on behalf of the respondent No. 2 who is proceeded ex parte. Learned Counsel for the applicant states that rejoinder is filed. The same is not reflecting on e-portal of the Tribunal. Let the same be served to Learned Counsel for the Resolution Professional.

List IA No. 947/ND/2021 on 20.09.2021.

List IA No. 1663/ND/2021, IA No. 1681/ND/2021& IA No. 3592/ND/2021 on 24.09.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

MUKESH

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)